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Separate paging is given to this Part in order that it may be filed as a separate compilation.

PART IV

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The following Act of the Gujarat Legislature having been assented to by the President on the 28th February 1962 is hereby published for general information.

M. G. MONANI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. XII OF 1962

(First published, after having received the assent of the President in the "Gujarat Government Gazette" on the 3rd March 1962.)

An Act to amend the Bombay Judicial Proceedings (Regulation of Reports) Act, 1955 for the purpose of extending it to, and bringing it into force in the rest of the State of Gujarat.

It is hereby enacted in the Twelfth Year of the Republic of India as follows:—

1. (1) This Act may be called the Bombay Judicial Proceedings (Regulation of Reports) (Gujarat Extension and Amendment) Act, 1961. Short title and comment.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment
of section
1 of Bom.
XVIII of
1955.

2. In section 1 of the Bombay Judicial Proceedings (Regulation Reports) Act, 1955,--

Bom.
XVI-
II of
1955.

(i) for sub-section (2), the following shall be substituted, namely:-

“(2) It extends to the whole of the State of Gujarat.”

(ii) to sub-section (3), the following proviso shall be inserted, namely:-

“Provided that in the areas to which this Act is extended by the Bom-Guj, bay Judicial Proceedings (Regulation of Reports) (Gujarat Extension and XII of Amendment) Act, 1961, this Act shall come into force on the date of the 1962, commencement of that Act.”